

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.733
TO BE ANSWERED ON 03.12.2015

ACTIVITIES UNDER MGNREGS

733. SHRI NANDI YELLAIAH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of works/projects being carried out under the Mahatma Gandhi National Rural Employment Guarantee Act(MGNREGA) scheme at present, State/UT-wise;
- (b) whether 50 per cent of all the works that are taken up at the district level under MGNREGA should be only for water conservation, if so, the details thereof;
- (c) whether the Government proposes that States seek funds from MGNREGA allocations for constructing Individual Household Latrines under the guidelines of Nirmal Bharat Abhiyan;
- (d) if so, the details thereof along with the guidelines of Nirmal Bharat Abhiyan; and
- (e) the details of individual latrines constructed so far in Telangana under Nirmal Bharat Abhiyan?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a): The Ministry has comprehensively revised the list of permissible works under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) vide Gazette Notification dated 3.1.2014. The revised works as listed in Para 4(1), Schedule I of MGNREGA, 2005 is at **Annexure-I**. The States/ UTs can take up any work out of the works listed in Schedule-1, MGNREGA.

(b): As per Para-5 of Schedule-I, MGNREGA, “The order of priority of works shall be determined by each Gram Panchayat in the meeting of the Gram Sabha keeping in view potential of the local area, its needs, local resources and in accordance with the provisions of Paragraph 9, provided that the District Programme Coordinator shall ensure that at least 60% of works to be taken up in a district in terms of cost shall be for creation of productive assets directly linked to agriculture and allied activities through development of land, water & trees”

(c)&(d): Construction of Individual House Hold Latrines (IHHLs) is one of the works permitted under MGNREGA. However, to keep the uniformity in design & unit cost of IHHL, the Ministry has instructed States/ UTs to follow the guidelines of Swachh Bharat Mission-Gramin (SBM-G), while constructing IHHLs under MGNREGA.

(e): The details of IHHLs constructed during the Financial Year 2014-15 and the current year (till 30.11.2015) in Telangana under SBM-G is given in **Annexure-II**.

Annexure-I referred to in reply to part (a) of Lok Sabha Unstarred Question No. 733 dated 03.12.2015

I. Category A: Public works relating to natural resources management:

- (i) Water conservation and water harvesting structures to augment and improve groundwater like underground dykes, earthen dams, stop dams, check dams with special focus on recharging ground water including drinking water sources;
- (ii) Watershed management works such as contour trenches, terracing, contour bunds, boulder checks, gabion structures and spring shed development resulting in a comprehensive treatment of a watershed;
- (iii) Micro and minor irrigation works and creation, renovation and maintenance of irrigation canals and drains;
- (iv) Renovation of traditional water bodies including desilting of irrigation tanks and other water bodies;
- (v) Afforestation, tree plantation and horticulture in common and forest lands, road margins, canal bunds, tank foreshores and coastal belts duly providing right to usufruct to the households covered in Paragraph 5.
- (vi) Land development works in common land.

II. Category B: Community assets or individual assets for vulnerable sections (only for households in paragraph 5):

- (i) Improving productivity of lands of households specified in Paragraph 5 through land development and by providing suitable infrastructure for irrigation including dug wells, farm ponds and other water harvesting structures;
- (ii) Improving livelihoods through horticulture, sericulture, plantation, and farm forestry;
- (iii) Development of fallow or waste lands of households defined in Paragraph 5 to bring it under cultivation;
- (iv) Unskilled wage component in construction of houses sanctioned under the Indira Awas Yojana or such other State or Central Government Scheme;
- (v) Creating infrastructure for promotion of livestock such as, poultry shelter, goat shelter, piggery shelter, cattle shelter and fodder troughs for cattle; and
- (vi) Creating infrastructure for promotion of fisheries such as, fish drying yards, storage facilities, and promotion of fisheries in seasonal water bodies on public land;

III. Category C: common infrastructure including for NRLM compliant self-help groups:

- (i) Works for promoting agricultural productivity by creating durable infrastructure required for bio fertilizers and post-harvest facilities including pucca storage facilities for agricultural produce;
- (ii) Common work-sheds for livelihood activities of self-help groups.

IV. Category D: Rural infrastructure:

- (i) Rural sanitation related works, such as, individual household latrines, school toilet units, Anganwadi toilets either independently or in convergence with schemes of other Government Departments to achieve 'open defecation free' status. and solid and liquid waste management as per prescribed norms.
- (ii) Providing all-weather rural road connectivity to unconnected villages and to connect identified rural production centers to the existing pucca road network; and construction of pucca internal roads or streets including side drains and culverts within a village;
- (iii) Construction of play fields;
- (iv) Works for improving disaster preparedness or restoration of roads or restoration of other essential public infrastructure including flood control and protection works, providing drainage in water logged areas, deepening and repairing of flood channels, chaur renovation, construction of storm water drains for coastal protection;
- (v) Construction of buildings for Gram Panchayats, women self-help groups' federations, cyclone shelters, Anganwadi centers, village haats and crematoria at the village or block level.
- (vi) Construction of Food Grain Storage Structures for implementing the provisions of The National Food Security Act 2013 (20 of 2013);
- (vii) Production of building material required for construction works under the Act as a part of the estimate of such construction works.
- (viii) Maintenance of rural public assets created under the Act;

**Annexure-II referred to in reply to part (e) of Lok Sabha
Unstarred Question No. 733 dated 03.12.2015**

MGNREGA: IHHL Constructed in Telangana

No.	State	No of Units Completed	
		2014-15	2015-16 till 30/11/2015
1	ADILABAD	13598	3246
2	KARIMNAGAR	3274	415
3	KHAMMAM	3063	0
4	MAHBUBNAGAR	15765	2417
5	MEDAK	10382	172
6	NALGONDA	30310	1844
7	NIZAMABAD	17786	633
8	RANGAREDDI	3220	1333
9	WARANGAL	24663	622
	Total	122061	10682